

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) No.58 of 2019

In the matter of:

Late Devraj Dhanram represented by his
Legal representatives Mrs Geetha Devraj & Ors Appellant
Vs

Firebricks & Potteries Pvt Ltd & Ors Respondent

For Appellant: Mr. Balaji Srinivasan, Mr. Akash Chatterjee, Advocates for Appellant.

For Respondent: Mr Nikhil Swami, Advocate for R6,7,8,10.
Mr. Goutham Shivsankar, Advocate for R9.

ORDER

30.07.2019- Rejoinder has not been filed. Time is extended by one week to file the same. Mr. Goutham Shivshankar, Advocate representing Respondent No.9 also prays for some more time to enable him to file reply and Vakalatnama. Time is extended by three weeks. Rejoinder thereto, if any, may be filed within one week thereafter.

3. Post the appeal for hearing on **2nd September, 2019**.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn